**Shri Joachim Alva** : But this is a welfare State.

### Companies

*1149. **Dr. J. N. Parekh** : Will the Minister of **Finance** be pleased to state:

(a) whether it is a fact that Government are insisting that companies should charge premium from their shareholders for extra capital requirement of the companies for their expansion programme;

(b) whether it is also a fact that Government have put restrictions on declaration of dividend by certain companies even though it is possible to declare more dividend looking to their Balance Sheets; and

(c) if so, the reasons for it?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah)** : (a) Ordinarily no, Sir. But as a general rule, when sanction of Government is required to the issue of additional shares by established companies, Government are naturally anxious to ensure that the price at which such additional shares are issued is fixed at a figure, which may be considered fair and reasonable, having regard to the value of the equity which the shares represent.

(b) No. As a general rule, no restrictions are imposed on the declaration of dividend by companies.

(c) Does not arise.

**Shri J. N. Parekh** : May I know if the Tata Iron and Steel Company has been asked to issue shares at a premium and what is the reaction of that company?

**Shri M. C. Shah** : The matter is under consideration and so the question does not arise.

**Shri J. N. Parekh** : May I know if the Indian Iron and Steel Company....

**Mr. Speaker** : Let there be no questions about individual companies. The hon. Member can ask for information generally.

**Shri J. N. Parekh** : May I know if the interests of investors are looked after along with other matters in deciding the matter of restrictions on dividends?

**Shri M. C. Shah** : All these factors are taken into consideration.

### विदेशों में भारतीय

*११५०. **श्री एम० एल० द्विवेदी**: क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विदेशों में रहने वाले भारतीयों को इस देश में चुनावों में भाग लेने का अधिकार नहीं है ;

(ख) क्या बर्मा में स्थित भारतीयों ने सरकार का ध्यान इस ओर आकर्षित किया है; और

(ग) यदि हां, तो इस विषय में सरकार ने क्या निर्णय किया है ?

**विधि तथा अल्पसंख्यक कार्य मंत्री (श्री बिश्वास)** : (क) विदेशों में रहने वाले भारतीयों को इस देश में होने वाले चुनावों में मत देने का अधिकार नहीं होगा, परन्तु वहां निवास करने वाले भारत सरकार के कर्मचारी तथा उनकी पत्नियां चुनावों में मत दे सकेंगे ।

(ख) जी हां, मोलमीन के भारतीय निवासियों ने ब्रह्मा में स्थित हमारे राजदूत का इस सम्बन्ध में ध्यान आकर्षित किया था ।

(ग) इस विषय में वर्तमान विधि में संशोधन करने का कोई विचार नहीं है ।

**श्री एम० एल० द्विवेदी** : मैं जानना चाहता हूं कि क्या कारण है कि विदेशों में जो भारतवासी हैं, और जिन को वोट देने का पूरा अधिकार प्राप्त है इस देश के संविधान के द्वारा, उन को मतदान का अधिकार नहीं दिया जा रहा है ?

**Shri Biswas** : I would refer the hon. Member to the provisions in the Constitution and in the Representation of the People Act.

**Mr. Speaker** : Let us go to the next question as these are matters on which Parliament itself has enacted legislation.

**श्री एम० एल० द्विवेदी** : जो भारत सरकार के कर्मचारी विदेशों में हैं और जिन को मत देने का अधिकार प्राप्त है, मैं जानना चाहता हूं कि उन के लिये मत देने की क्या व्यवस्था है ?